

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 86/89

198

~~TAX NO.~~

DATE OF DECISION 6.6.1990

Shri V.K.Ashtana Petitioner

Shri S.R. Atre Advocate for the Petitioner (s)

Versus

Union of India & ors. Respondent s

Shri P.M.Pradhan Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. M.Y.Priolkar, Member (A)

The Hon'ble Mr. D.K.Agrawal, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Y. K.

(10)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

OA.NO. 86/89

Shri V.K.Ashtana ... Applicant

vs.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar
Hon'ble Member (J) Shri D.K.Agrawal

Appearance

Mr.S.R.Atre
Advocate
for the Applicant


Mr.P.M.Pradhan
Advocate
for the Respondents


ORAL JUDGMENT

Dated: 6.6.1990

(PER: M.Y.Priolkar, Member (A))

The applicant who is an officer of the Department of Revenue has filed this application against his non-inclusion in the panel/select list prepared by the Departmental Promotion Committee in its meeting held in the month of December, 1987. Today, Mr. P.M.Pradhan, counsel for the respondents stated that a review DPC had since been constituted and on its recommendations orders have since been issued including the applicant's name at appropriate place in the select list prepared in the DPC meeting held in the month of December, 1987. He also confirmed that this was exactly the prayer made by the applicant in OA.86/89 and the application has, therefore, now become infructuous. On the basis of this statement of the counsel for the respondents, the application is disposed of as not subsisting with no order as to costs.


(D.K. AGRAWAL)
MEMBER (J)


(M.Y. PRIOLKAR)
MEMBER(A)